

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-533(PB)/2017

IN THE MATTER OF:

Alpha Splicing

.... Applicant/Petitioner

Vs.

Palm Developers Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

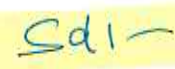
Hon'ble Member (T)

For the Petitioner/Applicant :

For the Respondent :

ORDER

Even on the second call no one has put in appearance on behalf of the petitioner. In the interest of justice, the hearing is deferred to 06.12.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.11.2017
VINEET